

Allotment of Land for LPG Distributorships

4043. SHRI SUSHIL KUMAR SHINDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have issued new guidelines to change the existing policy for allotment of land to holders of LOIs for the L.P.G. distributorships in Delhi;

(b) if so, the salient features of the guidelines; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. In order to help LOI holders, who were facing difficulty in early commissioning of the dealerships/distributorships allotted to them on account of non-availability of the land at the specific advertised locations in Delhi, guidelines for allotment of land have recently been revised. Salient features of the guidelines are given in the attached statement.

Statement

1. Criteria for allotment of land in National Capital Territory of Delhi by land owning agencies

It has been decided to maintain the existing criteria of seniority from the date of LOI for the allotment of land in National Capital Territory of Delhi by land owning agencies for Retail Outlets and LPG distributorships in view of long pendency for the availability of land.

2. Resitements

Only those resitement proposals shall be considered which are necessary on account of unavoidable circumstances like closure of traffic, construction of flyover etc. The Oil Company will submit their report alongwith all supporting documents for discussions in the Industry meeting.

3. Change of locations for the proposed Retail Outlets anywhere in NCT of Delhi

As it is not possible to carve out sites for the development of new Retail Outlets in line with the locations mentioned in the advertisements where selection process is completed/LOIs have been issued for the specific locations, it has been decided by the Government to lift the ban of developing of Retail Outlet at the specific location. Henceforth all advertisements regarding retail outlet dealerships in Delhi should be released for National Capital Territory of Delhi without specifying the locations.

4. Decisions regarding sites already allotted where LOI have been cancelled

(a) The Oil Companies shall cancel the allotment of the site and put the site in the Pool for consideration of reallocation in order of seniority of the pending LOIs of Oil Industry (Company).

(b) Site shall be retained by the concerned Oil Company and shall be allotted to the next senior-most LOI holder of that Oil Company.

5. Payment of the rentals is to be charged by DDA from date of possession of the particular site.

6. Delhi Development Authority/Land Owning Agencies shall carve out only standard size of plots for the purpose of Retail Outlets i.e 36 X 30 mts.

7. Wherever Oil Companies are facing legal problems from the private parties (Lessors), Delhi Development Authorities/Land Owning Agencies should make the provision not to make the change in land use. In case such sites are lost in legal fray, Government should acquire them for the purpose of retail outlet operations.

8. In location-specific cases, where LOI have been issued and land of that location has been made available by Delhi Development Authority/Land Owning Agencies, such LOI holders would be allotted that land at the specific advertised location on priority. In case land is not available at the advertised location, then the LOI holder would be free to arrange private land anywhere in the NCT of Delhi. However, if LOI holder opts for Government land/land providing agencies, he will be put in queue on the basis of date of allotment, for such land, alongwith other LOI holders. In future all advertisements to be issued would be for NCT of Delhi and not location-specific.

World Bank Aided ICDS Project in Andhra Pradesh

4044. SHRI R. SAMBASIVA RAO : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Chief Minister of Andhra Pradesh announced the Rs. 430 Crore World Bank aided ICDS project to be undertaken in the state;

(b) if so, whether the project will cover 459 Mandals;

(c) the details of benefit likely to be taken by the children and women from this project; and

(d) the concrete steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Andhra Pradesh Economic Restructuring (APER) Project has an ICDS Component at a cost of Rs. 392 Crore which is proposed to be taken as a Centrally sponsored scheme.

(b) The project proposes to cover a total of 251 blocks under ICDS Scheme including 143 new uncovered rural blocks and 108 existing ICDS blocks.

(c) The project is likely to improve the nutritional, health, cognitive and psycho social status of children below 6 years of age; improve nutritional and health of pregnant women, lactating mothers and adolescent girls; empower women through increased awareness so as to take better care of their personal and household health and nutrition needs.

(d) The project proposal has been processed for obtaining necessary clearances.

Anti-Infiltration Plan

4045. SHRI RANJIB BISWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have finalised anti-infiltration plan;

(b) if so, the salient features thereof;

(c) whether the plan so drafted aimed a forcing Pakistan to roll back its anti-India policy on Kashmir; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) With a view to tackle the problem of militancy sponsored from across the border in Jammu & Kashmir and also to frustrate their attempts the Government have adopted a multi-pronged approach, which among other things includes *inter alia*, strengthening the border management to curb infiltration and exfiltration through the International border and Line of Control in J&K.

PHC/FPC Functioning in North-Eastern States

4046. SHRI NRIPEN GOSWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of Primary Health Centres and Family Planning Centres functioning in the North-Eastern States particularly in Assam as on June 30, 1998;

(b) the total amount sanctioned by the Government to these Centres during the last three years, year-wise and state-wise; and

(c) the total amount released by the Government to these Centres during the last three years, year-wise, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) Statement is annexed.

Statement

(Rs. in lakh)

State	No of PHCs*		Rural Family Welfare Centres			Urban Family Welfare Centres			District Level Post Partum Centres			Sub-District Level Post Partum Centres					
	functioning	Functioning	Allocation/released		Functioning	Allocation/Released		Functioning	Allocation/Released		Functioning	Allocation/Released					
	as on	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98
	31.12.97	0.6.98				30.6.98				30.6.98				30.6.98			
Arunachal Pradesh	47	NA	-	NA	NA	8	3.00	10.00	20.00	0	0.00	0.00	0.00	1	3.50	5.00	7.00
Assam	619	134	430	430.00	543.00	10	15.00	12.00	30.00	11	33.00	33.00	52.00	30	89.00	89.00	119.00
Manipur	72	31	93	93.00	126.00	2	4.00	5.00	7.00	3	13.00	13.00	21.00	1	3.50	5.00	7.00
Mehgalaya	82	23	66	66.00	93.00	1	2.00	2.50	3.00	3	11.00	11.00	17.00	1	3.50	5.00	7.00
Mizoram	38	14	42	42.00	57.00	1	2.00	2.50	3.00	2	10.00	10.00	16.00	4	15.00	20.00	27.00
Nagaland	33	7	21	21.00	28.00	0	0.00	0.00	0.00	1	4.00	4.00	8.00	1	3.50	5.00	7.00
Sikkim	24	15	60	60.00	61.00	1	2.00	2.50	3.00	1	5.50	5.50	8.00	2	10.00	10.00	14.00
Tripura	56	35	105	105.00	142.00	9	7.00	7.00	9.00	1	5.00	5.00	8.00	3	10.50	15.00	20.00

* Primary Health Centres and Community Health Centres are established out of Basic Minimum Services Programme outlay.